

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.106
(IB)-132(PB)/2017

IN THE MATTER OF:

Punjab National Bank
v.
Samtel Color & Ors.

... Petitioner/Applicant
... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC) in Liq

Order delivered on 15.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Swarnendu Chatterjee, Mr. Yashwardhan
Singh, Ms. Deepakshi Garg, Advs.
For the Respondent : Appearance not marked


ORDER

New IA-5548/2022

Due to paucity of time, we are inclined to adjourn the matter for a physical hearing on 22.11.2022.

In the meanwhile, pleadings be completed and the hard copies be filed by the next date of hearing.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

15.11.2022
Vinod Arora